

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 9  
CP (IB) No. 277/Chd/Hry/2021**

**Under Section 7 of the Insolvency  
and Bankruptcy Code, 2016**

**In the matter of:-**

Ugro Capital Ltd. ...Petitioner-Financial Creditor

Vs.

Pear Alloys Pvt. Ltd. ...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Ashish Chopra, Senior Advocate with Mr. Arvind Jadon, and with Ms.Nitika Sharma, Advocates for the petitioner.  
Mr. Anjaneya Mishra, Advocate for the respondent.

Written submission have been filed on behalf of the petitioner vide Diary No.01409/5 dated 20.09.2021. The same is taken on record. The learned counsel for the respondent-corporate debtor is directed to file short written submissions at least two weeks before the next date of hearing with a copy in advance to the counsel opposite. The matter be listed on 22.11.2022 for arguments.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

September, 27, 2022  
SD